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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 317
T.A. No.

198 6

DATE OF DECISION 13th May, 1986.

Shri Lal Singh, Petitioner

Shri N.D.Batra, Advocate for the Petitioner(s)

Versus

Union of India and others, Respondent

None Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether to be circulated to all Benches? *No*

K. Madhava Reddy
(K.Madhava Reddy)
Chairman 13.5.86.

Kaushal Kumar
(Kaushal Kumar)
Member 13.5.86.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

Regn. No. 317/86.

Dated the 13th May, 1986.

Shri Lal Singh ... Petitioner.

Versus

Union of India & others ... Respondents.

CORAM:

Shri Justice K.Madhava Reddy, Chairman.

Shri Kaushal Kumar, Member.

For petitioner ... Shri N.D. Batra, Advocate.

For respondents . . . None.

(Judgment of the Bench delivered by
Shri Justice K.Madhava Reddy, Chairman).

This is a petition for correcting the date of birth of the petitioner whose service record all along right from the date of entry into service upto this date shows that he was born on 1.1.1924 and not on 1.1.1928 as now claimed by the petitioner. The record shows that he represented on 22.10.1964 for correcting the date of birth. In our opinion , neither then nor even now there is any reliable evidence to substantiate his claim. Even now before us except for the statement of the petitioner in support of which he filed a copy of his representation of October,1964, and a copy of his Janam Patri, the authenticity of which is not established, there is no other evidence. Even according to petitioner's own statement, he did not file a copy of this Janam Patri along with his representation in October,1964. It was filed for the first time in April,1977, as an afterthought. We do not think any reliance could be placed on this Janam Patri so as to nullify the entry of date of birth 1.1.1924 found in his service record. The petitioner joined the

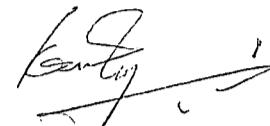
John G. Hart

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service on 13th March, 1950, and the date of birth in his service record upto October, 1964 remained unchallenged. We do not think it would be proper for this Tribunal to entertain this belated claim. This petition is, therefore, dismissed.



(K. Madhava Reddy)
Chairman 13.5.86.



(Kaushal Kumar)
Member 13.5.86.